
State Bank of India Vs Sampat Parasram Rathod & Anr

Regular Appeal No. 34 Of 2024

Court: Debts Recovery Appellate Tribunal, Mumbai Bench

Date of Decision: Nov. 5, 2024

Acts Referred:

Sick Industrial Companies (Special Provisions) Act, 1985 â€” Section 22(1)#Recovery Of Debts
And Bankruptcy Act, 1993 â€” Section 1(4), 2(g), 19, 19(3A), 24

Hon'ble Judges: Ashok Menon, Chairperson

Bench: Single Bench

Advocate: Vivek Sawant

Final Decision: Allowed

Judgement